

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-2197/2015

New Delhi, this the 22nd day of July, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Sh. M. Srinivasa Rao,
Aged about 55 years,
S/o Late Appa Rao,
R/o 2 B, 13/16,
Vijay Sorento Appts.,
Porur Soma Sundaram Street,
Opp. Thulsi Park hotel,
Periyar Road, T. Nagar,
Chennai, Tamilnadu-600017.
{Presently working as Commissioner
Of Income Tax (Central-I, Chennai)}
(By Advocate: Sh. S.K. Gupta)

... Applicant

Versus

Union of India through

1. Secretary,
Ministry of Finance,
Department of Revenue,
North Blcok, New Delhi.
2. Chairman,
Central Board of Direct Taxes;
Ministry of Finance,
North Block, New Delhi.
3. Pr. DGIT (Inv.), Chennai,
47, Nungambakkam High Road,
Chennai, Tamilnadu-600034.
4. Ms. Anita Kapoor,
C/o US Ad-I, Deptt. Of Revenue,
North Block, New Delhi-110001.
5. Sri T. Jayashankar,
M.S. Aptts., Income Tax Quarters,
Nungambakkam High Road,
Chennai, Tamilnadu-600034.
(By Advocate: Sh. Hanu Bhaskar)

Respondents

ORDER (ORAL)

Learned counsel for the applicant submitted that the applicant wants to withdraw this OA with liberty to make a representation regarding the transfer. Accordingly, this OA is dismissed as withdrawn with liberty as prayed.

**(Shekhar Agarwal)
Member (A)**